

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
LEGISLATIVE DEPARTMENT**

LOK SABHA

UNSTARRED QUESTION No. 3157

TO BE ANSWERED ON FRIDAY, THE 9TH AUGUST, 2024

Protection of Civil Right Act, 1955

†3157. Dr. Manna Lal Rawat:

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the definition of the word Hindu is given in several Indian Laws;
- (b) if so, the definition of Hindu given in the Protection of Civil Rights Act, 1955;
- (c) whether the tribal people have also been defined as Hindu in the said Act; and
- (d) if so, the details thereof ?

ANSWER

**MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF LAW AND JUSTICE; AND MINISTER OF STATE IN
THE MINISTRY OF PARLIAMENTARY AFFAIRS**

(SHRI ARJUN RAM MEGHWAL)

(a) to (d): The expression “Hindu” has been explained in various Central Acts. The Explanation to section 3 of the Protection of Civil Rights Act, 1955 (22 of 1955) provides that, for the purposes of sections 3 and 4 of the said Act, persons

professing the Buddhist, Sikh or Jaina religion or persons professing the Hindu religion in any of its forms or developments including Virashaivas, Lingayats, Adivasis, followers of Brahmo, Prarthana, Arya Samaj and the Swaminarayan Sampraday shall be deemed to be Hindus.